

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4359
ANSWERED ON:06.12.2010
AMENDMENT TO EPF ACT
Rani Killi Krupa

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has proposed to amend the Employees Provident Fund Act to bring down the threshold limit for establishments employing 20 workers and above to 10 and above;
- (b) if so, the present status in the matter; and
- (c) the other social security measures of the Government proposed to protect the workers of small establishments in the unorganised sector?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a) & (b): Government has the intension to bring down the threshold limit for establishments employing 10 and above workers, but there is no concrete proposal as yet. The issue at consultation stage.
- (c): For protection of the workers in the unorganised sector, The Unorganised Workers' Social Security Act, 2008 was passed. The National Social Security Board under the Chairmanship of Minister for Labour and Employment is taking action for preparing schedule for this sector.